

**GOVERNMENT OF INDIA  
TRIBAL AFFAIRS  
LOK SABHA**

UNSTARRED QUESTION NO:5520

ANSWERED ON:27.04.2015

REVIEWING OF WELFARE SCHEMES THROUGH NGOS

Chudasama Shri Rajeshbhai Naranbhai;Mahato Shri Bidyut Baran;Thota Shri Narasimham

**Will the Minister of TRIBAL AFFAIRS be pleased to state:**

- (a) the details of Grant-in-Aid provided to Non-Governmental Organizations (NGOs) working for the welfare of Scheduled Tribes (STs) including schemes implemented through the said NGOs across the country, State/UT-wise and scheme-wise including Jharkhand;
- (b) whether the NGOs have achieved the targets/objectives of improving the conditions of STs;
- (c) if so, the details thereof and if not, the reasons therefor;
- (d) whether the Government has reviewed/proposed to review such assistance provided to NGOs and if so, the details thereof;
- (e) the basis/cutteda adopted by the Government to initiate tribal welfare activities along with the details of monitoring mechanism to ensure that financial assistance given through NGOs reaches the ST beneficiaries; and
- (f) the number of proposals received and sanctioned for Grants-in-Aid to NGOs during each of the last three years, State/UT-wise?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI MANSUKBHAI DHANJIBHAI VASAVA)

(a) : The schemes being implemented through Non-Governmental Organizations (NGOs)/Voluntary Organizations (VOs) for welfare of Scheduled Tribes in the country including Jharkhand are as under:-

- (i) Grants in aid to Voluntary Organizations working for the welfare of Scheduled Tribes
- (ii) Coaching for Scheduled Tribes
- (iii) Strengthening Education among Scheduled Tribe Girls in Low Literacy Districts
- (iv) Vocational Training in Tribal Areas
- (v) Development of Particularly Vulnerable Tribal Groups (PTVGs)

The details of grants-in-aid released to NGOs/VOs during the last three years under these schemes (State-wise & scheme-wise) is at Annex-1.

(b) & (c): Before the State Government recommends proposals of NGOs to this Ministry for funding under different schemes, the State Committee for Supporting Voluntary Efforts examines the proposal which inter-alia includes the physical progress as well as inspection report having the details of physical achievements duly countersigned by the District Collector. As per reports, being received from State Govt, along with the proposals, the objectives/targets are achieved for which grant have been provided by this Ministry to NGOs.

(d): The schemes being implemented through NGOs for the Welfare of STs have been reviewed and as per the evaluation report, the progress is satisfactory.

(e) & (f): The receipt of proposals from NGOs/AOs for grants of funds under the schemes is an ongoing and continuous process. The criteria for funding proposals of NGOs for tribal welfare projects is that they should be implemented in service deficient tribal areas especially in naxal affected areas/remote /interior/backward areas, those with low ST literacy, not serviced by Government Institutions including projects which benefit Particularly Vulnerable Tribal Groups(PVTGs). 14 Voluntary Organizations have been identified as Established Voluntary Agency(EVAs) on the basis of their proven reputation and credentials and are given preference for funding.

The projects funded by the Ministry under these schemes are monitored through:-

- (i) Mandatory annual inspection by District Authorities.
- (ii) Scrutiny of proposals by multidisciplinary State Level Committee every year.

(iii) Mandatory submission of Audited statements of accounts as well as Utilization Certificate pertaining to the releases.

(iv) Monitoring through an independent external agency.

In addition to above, the accounts of grantee institutions are open for inspection by representatives /officers from the office of Comptroller and Auditor General of India, Government of India, or concerned State Government at any time.

Only proposals complete in all respects received with the recommendation of the State Government, along with inspection report duly countersigned by District Collector, Utilization Certificate of previous releases etc. are considered for funding, subject to norms of the scheme, provisions of General Financial Rules (GFR) etc., and also subject to availability of funds under the particular scheme during that year. Accordingly, the number of NGOs whose proposals were complete in all respects, against which grants- in-aid were released during the last three years (State-wise & Scheme-wise) is at Anenx-1.